

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.121/MP/2017

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Article 13 of the PPA dated 22.4.2007 and Clause 4.7 of the Competitive Bidding Guidelines, seeking adjustment of tariff for increase / decrease in cost/revenue of CGPL due to occurrence of 'Change in Law' events.

Date of hearing : 7.9.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Coastal Gujarat Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and Others

Parties present : Shri Apporva Mishra, Advocate, CGPL
Shri Tushar Nagar, Advocate, CGPL
Shri G. Umapathy, Advocate, MSEDCL
Ms. Swapna Seshadri, Advocate, PSPCL
Ms. Ranjitha Ramachandran, Advocate, GUVNL, Rajasthan Discoms & Prayas

Record of Proceedings

Learned counsel for Punjab State Power Corporation Limited (PSPCL) requested for two weeks time to file its reply to the Petition.

2. Learned counsel for the Petitioner submitted that all the Respondents except Haryana Discoms and PSPCL, have filed their replies and requested to give last opportunity to Haryana Discoms and PSPCL to file their replies.

3. The Commission directed the Petitioner to furnish the following information on an affidavit, on or before 29.9.2017:

(a) Whether any Change in Law events have occurred which reduced the cost during the Financial Years 2014-15 to 2016-17;

(b) Year-wise impact (from the date of commencement of supply of electricity or the date of Change in Law events, whichever is later) till 31.3.2017 for all the four Change in Law events along with the computation that the compensation claim is more than threshold value as per Article 13 of the PPA.

4. The Commission directed the Haryana Discoms and PSPCL to file their replies by 27.9.2017 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 16.10.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 26.10.2017.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**